## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1285/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.11.2017

NAME OF THE PARTIES:

Kanchan Rai and Mr. Ajit Kumar

V/s.

Leofortune Infrabuildcon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

19 Mr. Kard Tamboly Advocates

Mr. Malcolm Signanporia instructed

Mr. Nihar Thacker ay by Vis Legis

Mr. Harish Kkaed kar law Practice

Mr. Rachit Lakhmani for Financial

Creditors

## ORDER CP No. 1285/I&BP/NCLT/MB/MAH/2017

Petitioner Counsel is present, stating that the Corporate Debtor has already made a payment of approximately ₹29 lakhs, since only ₹12.66 lakhs have remained outstanding, the Petitioner Counsel being of the view remaining balance will also be paid by the Corporate Debtor provided some breathing time is given to the Corporate Debtor, on such request coming from the Petitioner Counsel, list this matter on 5.12.2017 for further reporting.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)